

(in US \$ million)

Sl. No.	Name of Project	Sector/Field	Amount	Cumulative Utilisation as on 31-7-1996
1.	UP Sodic Land Reclamation	Agriculture	61.851	13.607
2.	UP Primary Education	Social	181.942	65.395
3.	UP Urban Development	Urban Development	142.190	114.679
4.	UP Rural water Supply & Sanitation	Rural Water Supply	59.6	NIL (Loan became effective on 28.8.96)
MULTISTATE				
5.	Shrimp & Fish Culture	Agriculture	98.475	9.134*
6.	States Roads	Roads	115.000	86.147*
7.	Technical Education	Social	239.490	132.620

* These figures are for the Whole project.

Besides these State/Multistates projects, there are several Central Sector projects being implemented across the country including the state of Uttar Pradesh.

CCS Payments to Exporters

4475. SHRI PRAMOTHES MUKHERJEE: Will the Minister of COMMERCE be pleased to state:

(a) the details of applications/representations received by each of the regional offices of DGFT particularly the Joint Director General of Foreign Trade, Cochin from various exports till August 31, 1996 for releasing the Cash Compensatory Support withheld for long;

(b) whether the Government propose to issue guidelines to settle the issue and to release the arrears of CCS as per the decision taken earlier by this Ministry/DGFT; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) (a) to (c). Cash Compensatory Support (CCS) was withdrawn with effect from 03.7.1991 and the last date for making applications for

CCS against exports made upto 2.7.1991 was 31.12.92. Applications for grant of CCS received by the due date have been disposed of. In some cases where the claims had been rejected, representations/appeals were received for grant of CCS. They were also considered and disposed on merits. In some cases where CCS payments had been made, the Audit had raised objections some of which were taken up with the Audit and the position clarified. Wherever the Audit did not agree to drop the objections, recoveries were made by inter-alia, adjustments against other pending claims. In so, far as Office of the Jt. DGFT, Cochin is concerned, according to available information, during the period 01.4.1996 to 31.7.1996 the said office had received a representation in this regard from M/s Balmer Lawrie & Co., a Public Sector Undertaking. In this case, the Principal Director of Audit, Madras had raised an Audit, Objection on overpayment of CCS to the company. The Govt. had taken up the matter with the Principal Director of Audit, Madras who confirmed the objection. Consequently, the overpayment of CCS was adjusted against other pending claims of the party and the audit objection has accordingly been settled.

High Court Benches

4476. SHRI A. SAMPATH: Will the Minister of LAW AND JUSTICE be pleased to state: